

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY

6

Review Petition No. 75/93
in O.A. No.591/93

Shri S.R.Bhalerao

..

Applicant

vs

Union of India
Through Directorate General
Doordarshan, Mandi House,
New Delhi-110-001 and ors. ..

Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman
Hon'ble Shri M.Y.Priolkar, Member (A)

Tribunal's Order
(Per: Shri M.Y.Priolkar, Member (A))

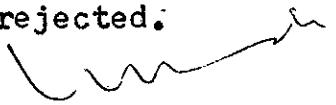
Dated: 23-11-93

This Review Petition has been filed by the applicant in O.A. 591/93 for a review of our order dated 7-7-93 by which that O.A. was summarily dismissed. We held in that order that no exception could be taken to the cancellation of the selection since the Selection Committee was not constituted properly and the fourth member could not have been present on the Selection Committee.

2. No error of law or of fact, apparent from the record, is brought out in the review petition. The review is sought only on the ground that merely because one more member belonging to SC/ST community was taken on the Selection Committee as an abundant precaution. An additional argument is given that earlier also such a fourth member was taken on the Selection Committee but these selections have not been cancelled. In our view, both these arguments will not justify a review of our order dated 7-7-93. What the review petitioner seeks in fact is a review of our order on the ground that it is erroneous on merits. But this does not come within the scope of a review.

3. We see no sufficient reason to warrant a review of our order dated 7-7-93. The review petition is rejected.


(M.Y.Priolkar)
Member(A)


(M.S.Deshpande)
Vice-Chairman.